

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 203
IB/177/ND/2024

IN THE MATTER OF:

Green Facade Solutions Private Limited	...	Applicant
Versus		
Ireo Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Priyam Kamra, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Priyam Kamra, Learned Counsel for the applicant is present physically Issue notice to the respondents, returnable by 08.05.2024. Let steps be taken within three days and file proof of service. Let reply be filed within a week, on receipt of copy of the application. Rejoinder, if any, be filed within three days thereafter.

List on 08.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)